

ITEM NO.55

COURT NO.11

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.142/2024

SARITA CHOUDHARY

Petitioner(s)

VERSUS

HIGH COURT OF MADHYA PRADESH & ANR.

Respondent(s)

([ONLY SMW(C)No. 2/2023 IS LISTED UNDER THIS ITEM.] ----- FOR
ADMISSION and IA No.15618/2024-STAY APPLICATION and IA
No.15617/2024-EXEMPTION FROM FILING O.T. and IA No.15619/2024-
CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS)

WITH

SMW(C) No. 2/2023 (X)

(Shri Gaurav Agrawal, learned amicus curiae

FOR

FOR EXEMPTION FROM FILING O.T. ON IA 77677/2024

IA No. 77677/2024 - EXEMPTION FROM FILING O.T.)

Date : 23-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) By Courts Motion, AOR

Mr. Pardeep Gupta, Adv.

Mr. Parinav Gupta, Adv.

Mrs. Mansi Gupta, Adv.

Mr. Rakshit Rathi, Adv.

Dr. Mrs. Vipin Gupta, AOR

For Respondent(s) Mr. Arvind Datar, Sr. Adv.

Mr. Arjun Garg, AOR

Mr. Aakash Nandolia, Adv.

Ms. Sagun Srivastava, Adv.

Ms. Kriti Gupta, Adv.

Mr. Sunny Choudhary, AOR

Mr. Vivek K. Tankha, Sr. Adv.

Mr. Sumeer Sodhi, AOR

Mr. Varun Tankha, Adv.

Mr. Prasang Sharma, Adv.

Mr. Vipul Tiwari, Adv.
Mr. Inder Dev Singh, Adv.

Mrs. Rekha Pandey, AOR
Mr. L C Patne, Adv.
Mr. Gulab Sharma, Adv.
Mr. Hitesh Sharma, Adv.
Mr. Akshay Sahai, Adv.
Ms. Gauri Pandey, Adv.
Mr. Raghav Pandey, Adv.

Ms. Charu Mathur, AOR
Mr. Gaurav Agrawal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned senior counsel and Amicus Curiae submitted that although earlier, the concerned Committee had reviewed the matter and had reiterated its earlier resolutions, nevertheless, the Full Court of the High Court could reconsider the matter and depending upon its resolutions, further consideration of these matters could be taken up.

In the circumstances, we request the Full Court of the High Court of Madhya Pradesh to reconsider its resolutions and orders impugned in these suo moto writ petition and other writ petitions filed by the parties.

On a reconsideration by Full Court of the High Court, a copy of the resolution could be placed before this Court by learned counsel for the respondent-High Court preferably within a period of four weeks from today.

List the matters on 03.09.2024.

(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT

(MALEKAR NAGARAJ)
COURT MASTER (NSH)